

S.L. No. 6/24

BEFORE THE NATIONAL GREEN
TRIBUNAL EASTERN ZONE BENCH,
KOLKATA
Original Application No.178/2023/EZ

In the matter of:-

Sanjay Kumar

.. Applicants

Versus

State of Bihar & Ors.

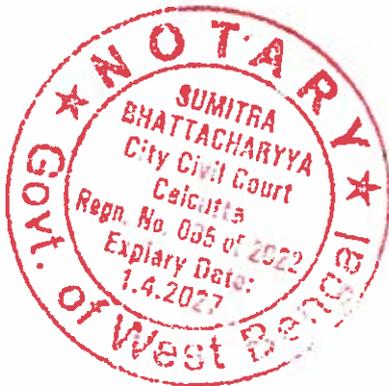
... Respondents

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Dated: /17/01/2024

Place: Kolkata



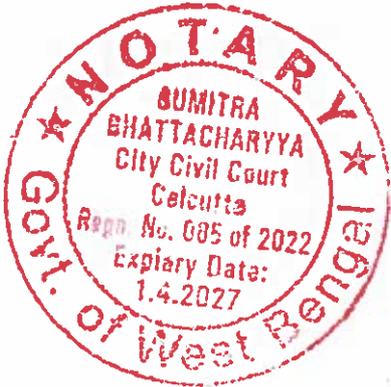
Filed by

Surendra Kumar

17 JAN 2024

BEFORE THE NATIONAL GREEN
 TRIBUNAL EASTERN ZONE
 BENCH, KOLKATA

Original Application No.178/2023/EZ



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Sanjay Kumar

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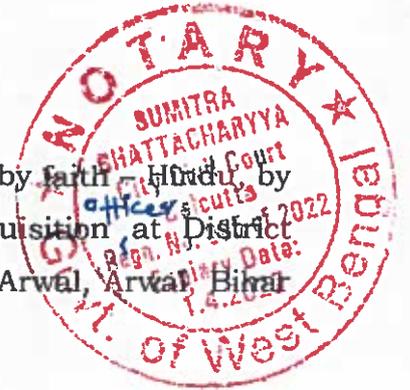
Versus

State of Bihar & Ors.

... Respondents

AFFIDAVIT FILED BY THE RESPONDENT NO. 3 I.E. DISTRICT
 MAGISTATE, ARWAL

I, Kumar Vinod, son of R.N. Singh aged about 53 Years, by faith Hindu, by Occupation - Service, working as District Land Acquisition at District Magistrate Office Arwal having its office at Collectorate Arwal, Arwal, Bihar 804401 do hereby solemnly affirm and state as follows:-



1. I am the authorized signatory of respondent No. 3. I am competent and have been duly authorized by respondent No. 3 to make and affirm this affidavit on behalf of respondent No. 3. I am fully acquainted with the facts and circumstances of the case.
2. I affirm this affidavit in terms of the solemn order dated 06.12.2023 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
3. That pursuant to the direction passed by this Hon'ble Court, an inspection was carried out by the committee on 12th January 2024 of the unit M/S Shivam Agro Industries). Copy of the inspection report by the joint committee dated 12th January 2024 is annexed herewith and marked with letter- A
That the answering respondent respectfully submits that answering respondent is ready and willing to abide by the order/s and direction/s made by this Hon'ble Tribunal and has and shall take all possible steps to comply the directions of the Hon'ble Tribunal.
5. That the statements made in paragraphs 1 is true to my knowledge and the statements made in paragraph nos. 2 to 5 are information derived from records and the rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

Advocate

WB-535-A/1998

Kumar Vinod.

Deponent

Solely Affirmed and
Declared before me U/S 139
CPC, (C) CRPC

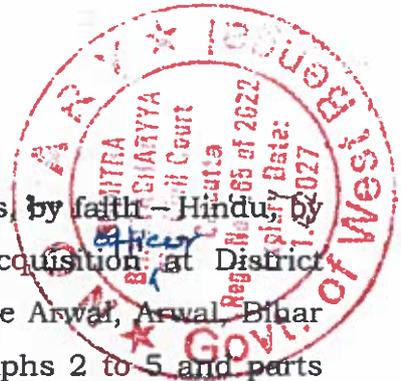
Sumitra Bhattacharyya
Notary

Sumitra Bhattacharyya
Notary, Govt. of W.B.
Regd. No. 065 of 2022
City Civil Court, Calcutta

17 JAN 2024

VERIFICATION

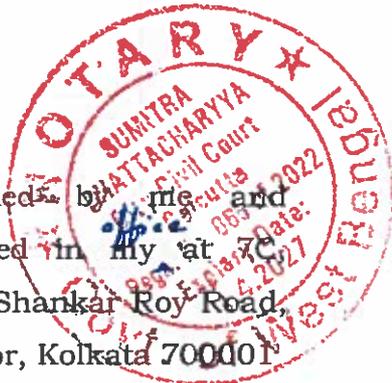
I, Kumar Vinod, son of R.N. Singh aged about 53 Years, by faith - Hindu, by Occupation - Service, working as District Land Acquisition, at District Magistrate Office Arwal having its office at Collectorate Arwal, Arwal, Bihar 804401 do hereby verify that the contents of paragraphs 2 to 5 and parts thereof are based on information and/or derived from sources which I verily believe to be true and I have not suppressed any material facts and circumstances and the rest are my humble submissions, before this Hon'ble Tribunal.



Kumar Vinod.

Deponent

Identified by me and prepared in my presence at Kiran Shankar Roy Road, 2nd floor, Kolkata 700001



Suresh Kumar
Advocate

DATE: 17.1.2024

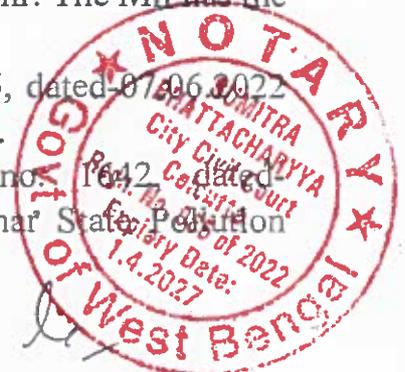
PLACE: Kolkata



Inspection report of the Joint Committee constituted by the Hon'ble NGT vide its order dated-06.12.2023 in the matter of O.A. No. 178/2023 (EZ).

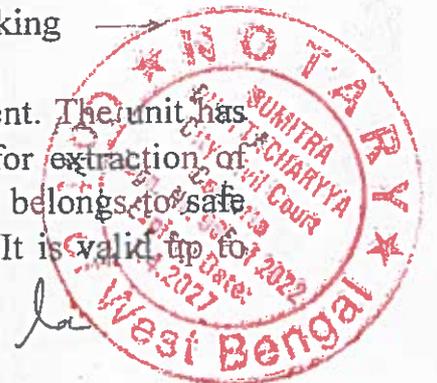
Date of inspection: 12.01.2024.

1. The Hon'ble NGT vide its order dated-06.12.2023 in the matter of O.A. No. 178/2023 (EZ) constituted a Joint Committee comprising of:-
 - a. The Senior Scientist, Bihar State Pollution Control Board;
 - b. The District Magistrate, Arwal, Bihar or his representative officers not below the rank of Additional District Magistrate (ADM); and
 - c. District Representative of the Department of Irrigation, Govt. of Bihar.
2. The Bihar State Pollution Control Board nominated Sri Arun Kumar, Board Analyst (Senior Scientist) vide letter No. P/Legal-52/2023/2851, dated-18.12.2023 for the said inspection.
3. The District Magistrate, Arwal nominated the Additional District Magistrate (A.D.M. Arwal) in her behalf vide order no. 1071/Legal, dated- 22.12.2023.
4. The Additional District Magistrate, Arwal has fixed a date of inspection on 12.01.2024.
5. Accordingly, the inspection was carried out on 12.01.2024 during which the committee was assisted by Sri Sanjay Kumar, Circle Officer, Karpi, Arwal along with Revenue Karamchari and Amin. Sri Abhinna Kumar, S/o Sri Sharda Nand Singh, Proprietor of M/s Shivam Agro Industries, Kochahsa, Karpi, PS- Kinjer, Dist- Arwal and Sri Shivam Kumar, S/o Sri Abhinna Kumar, Representative of the unit along with other staff were also present during the inspection.
6. M/s Shivam Agro Industries, Kochahsa, Karpi, PS- Kinjer, Dist- Arwal is a Par-boiled Rice Mill. It is a seasonal unit operating from November/ December to May/ June. The unit was found operational during the visit of the joint committee along with the supporting staff.
7. The unit is located at GPS location 25.208768; 84.7494291 and having the boundary as below:-
 - a. North - Vacant Agricultural Land.
 - b. South - Vacant Agricultural Land.
 - c. East - Approach Road from Imamganj-Karpi-Menhdiya Road.
 - d. West - Vacant Agricultural Land.
8. It is a par-boiled rice mill having a capacity of 06 MT/hr. The Mill has the following regulatory clearances/ permission/ consent:-
 - a. Consent-to-Establish (NOC) vide letter no. 705, dated-07.06.2022 from Bihar State Pollution Control Board, Patna.
 - b. Consent-to-Operate (Emission) vide letter no. 1642, dated-29.09.2023 (valid up to 28.09.2028) from Bihar State Pollution Control Board, Patna.



- c. Consent-to-Operate (Discharge) vide letter no. 1643, dated- 29.09.2023 (valid up to 28.09.2028) from Bihar State Pollution Control Board, Patna.
- d. NOC for extraction of ground water from the Central Ground Water Authority vide NOC No.- CGWA/NOC/IND/ORIG/ 2023/19356, dated- 04.10.2023, valid up to 03.10.2026.
9. The Circle Officer, Karpi, Dist- Arwal has submitted his report vide letter no. 74, dated-12.01.2024 in the light of allegations made by petitioner which is as follows:-
- a. Presently, there is no encroachment on the Govt. land by the said unit.
 - b. The length & width of the approach road is 100 feet and 20 feet respectively.
 - c. The approach road was constructed under the Mukhyamantri Kshetra Vikash Yojana by the order of Zila Yojana Karyalay (District Planning Office, Arwal) vide letter no. 341/ Zi.Yo., dated- 25.09.2018 during the financial year 2018-19 on the recommendation of the Hon'ble Member of Legislative Assembly, Sri Satyadeo Singh.
10. During the inspection it was found that the low lying area running along with Imamganj- Karpi-Kurtha road is an Aahar and not as a Jalashaya.
11. The unit is processing paddy to produce par-boiled rice. The manufacturing process involves pouring of paddy into feeder followed by sieving through sieve (Chalna). Then, it is lifted into hopper through elevator. This hopper storage is connected with series of 08 Handi having capacity of 04 tonne each. Therefore, the total processing capacity is 32 tonne/batch. The paddy is soaked in water for about 08 hrs., after that it is baked with steam to 120-140°C. After that the steamed boiled paddy is sent to dryer. The dried paddy goes to the milling section for de-husking followed by shorting and polishing in polishing machine. The polished rice is packed and sent for sale. The husk generated after the milling is collected in hopper of boiler section. It is used as fuel in boiler for steam generation.
12. The flow chart of the processing is mentioned as below:-
- Paddy Feeder → Chalni (sieve) → Bucket Elevator → Hopper Storage → Handi (4+4; each Handi with a capacity of 04 tonnes, Total capacity per batch 32 tonnes) → Soaking (08 to 10 hrs.) → Steam baking → Drying → Milling → De-husking → Shorting → Packaging → Out for sale.
13. The unit has two bore wells for ground water requirement. The unit has obtained NOC from Central Ground Water Authority for extraction of ground water (80 m³/day or 24000 m³/year). The area belongs to safe category as per the permission granted by the CGWA. It is valid up to 03.10.2026.

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14. The unit has a paddy husk fired boiler of 04 tonne/ hour steam generation capacity. The flue gas coming from the boiler is passed through a cyclone separator and air pre heater as air pollution control device. The ash generated from the boiler is transported to its own land for low lying area filling.
15. The unit has a MS stack of 30 meters height. The same was verified by the committee from the ground level.
16. The unit has established an Effluent Treatment Plant (ETP) of 20 KLD capacity. The ETP consists of Bar Screen Chamber, Oil and Grease Trap, Equalization Tank, Flash Mixture, Tube Settler, Sludge Drying Beds, Treated Water Collection Tank, Pressure Sand Filter, Activated Charcoal Filter, Chlorine Dosing & Storage Tank. The treated effluent from the final storage tank is reused for soaking of paddy. Samples were taken from inlet of ETP, final treated effluent water going to storage tank and from the Aahar on either side of the approach road for analysis at the Central Laboratory, Bihar State Pollution Control Board, Patna. The analysis report shall be submitted after the analysis.
17. There was no any discharge outside from the premises of the unit.
18. The unit has constructed septic tank and soak pit for domestic waste water.

19. Recommendations:

- a. The unit shall operate its ETP regularly during the operation of the Plant.
- b. The unit shall ensure that there is no any discharge outside the premises. If any, it shall conform to the discharge standards.
- c. The unit shall expedite for Zero Liquid Discharge (ZLD) to avoid any pollution issues.
- d. The unit shall ensure the quality of treated effluent and comply the norms as mentioned in the consent condition.
- e. Tree plantation shall be carried out along the boundary wall and in the vacant land.

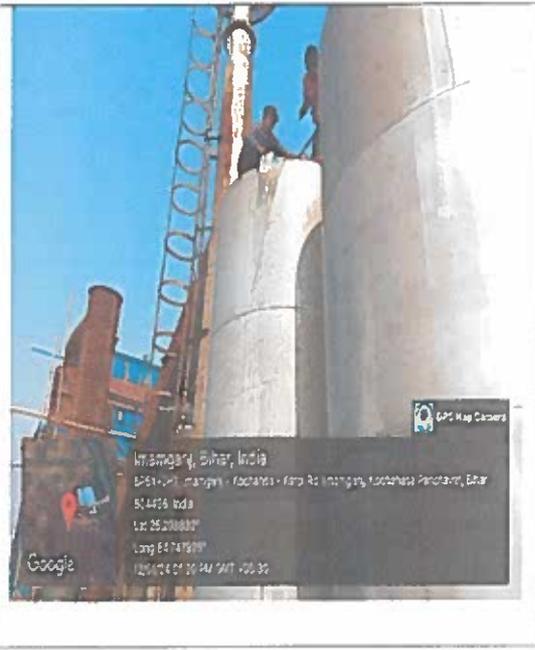
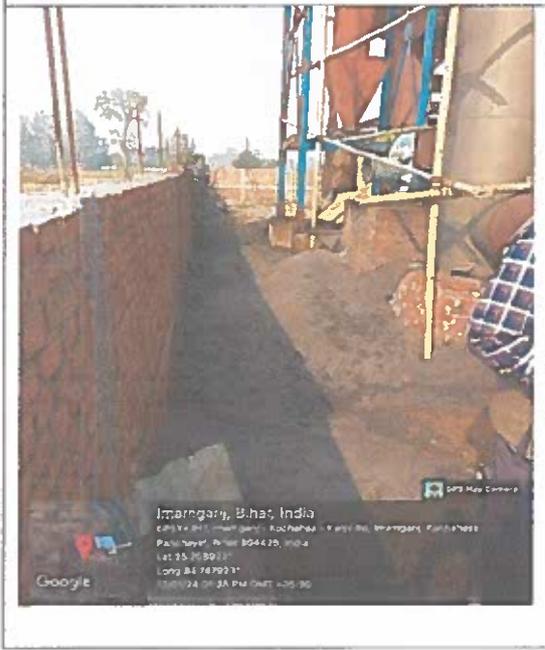
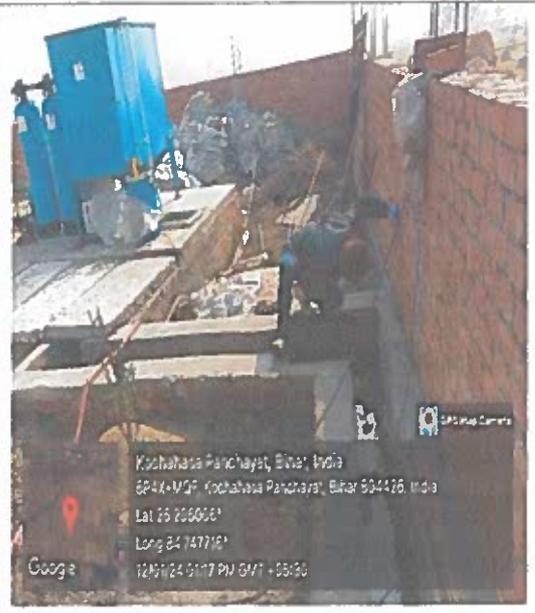
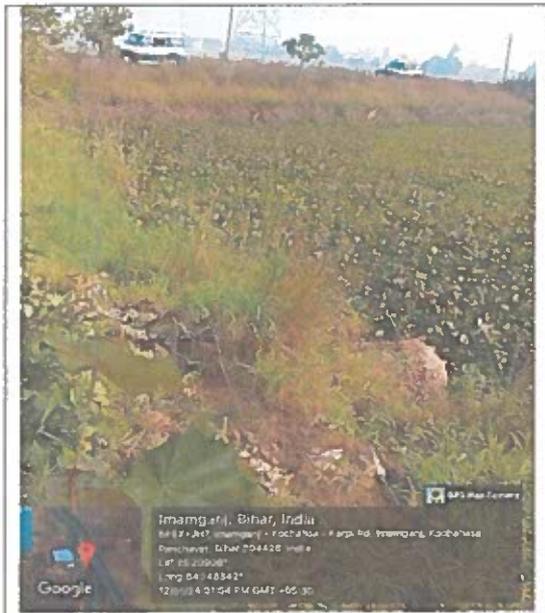
Ak7 12/01/2024
(Amit Ranjan)
Executive Engineer
Minor Irrigation
Department, Arwal

Arun Kumar 12.01.2024
(Arun Kumar)
Board Analyst
BSPCB, Patna

Sanjay Kumar 12/1/24
(Sanjay Kumar)
ADM, Arwal



Photographs of M/s Shivam Agro Industries, Mauza-Kochahsa,
Block- Karpi, PS-Kinjer, Dist-Arwal



A Je.





BIHAR STATE POLLUTION CONTROL BOARD
Parivesh Bhawan, N.S.B.-2, Patliputra Industrial Area,
Patliputra, Patna - 800 010

Ref. No:-

Patna, Dated:-

CONSENT-TO-ESTABLISH (NOC)

UNDER SECTION 25/26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

REFERENCE

- (i) Name and address of the Proponent: Sri Abhinna Kumar, S/o-Late Shardanand Singh, M/s Shiyam Agro Industries, At-Chirari Bigha, P.O.-Kochasha, P.S.-Kinjar, Dist.-Arwal-804426; and
- (ii) Application No. 6049929, dated 02.05.2022 of the proponent to establish a Parboiled Rice Mill (Project Cost is-227 Lakhs) at Khata No.-03, Khesra No.-202, Mauza-Kochasha, P.O.-Kochasha, P.S.-Kinjar, Dist.-Arwal-804426 for Capacity: 6 MT/hr.

AFTER CONSIDERING:

- (i) The facts stated in their application;
- (ii) Bihar State Pollution Control Board's Notification No. 26 dated 08.11.2003;
- (iii) Provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981; and
- (iv) Affidavit dated 24.02.2022 submitted by the proponent.

NOC IN FAVOUR OF THE PROPONENT AT THE SAID SITE IS HEREBY ACCORDED SUBJECT TO THE FOLLOWING CONDITIONS:

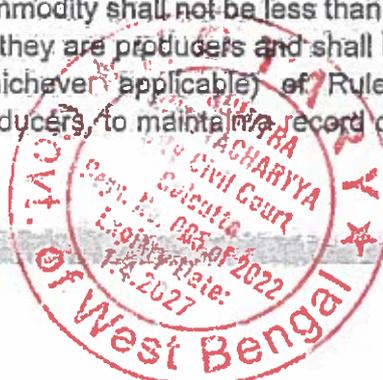
- (i) The proponent shall obtain 'Consent-to-Operate' under sections 25 & 26 of The Water Act, 1974 and Section 21 of The Air Act, 1981 prior to commissioning of the plant from Bihar State Pollution Control Board;
- (ii) That, the proposed unit shall be established as per distance of land marks mentioned in the affidavit submitted online by the applicant or they should maintain minimum distance of land marks like Habitation, Hospital, Govt. School, Highway Road, Railway line, court and river as prescribed in sitting guidelines of the Board;
- (iii) The effluent (Domestic or Trade) and emission (including noise), if any, shall conform to the standard prescribed by the Board;
- (iv) That, storm water for a unit (having plot size at least 250 square meters) shall not be allowed to mix with scrubber water, effluent and/or floor washing;
- (v) That, storm water within the battery limits of a unit shall be channelized through separate drain/pipe passing through a HDPE lined pit having holding capacity of 10 minutes (hourly average) of rainfall.



They shall comply with effluent standards as prescribed under the Rules as below:

Parameter	Limiting value for concentration in mg/l, except for pH		
	Inland surface water	Public sewer	Land for irrigation
pH	5.5-9.0	5.5-9.0	5.5-9.0
Suspended solids	100	600	200
Oil & Grease	10	20	10
BOD (3 days at 27°C)	30	350	100
COD	250	-	-

- (vi) They shall install D.G. Set(s) with integral acoustic enclosure as per norms of the Board;
- (vii) The noise from the diesel engine shall be controlled by treating the room acoustically in which it is installed. The ANL outside his premises shall be within ambient noise level standard;
- (viii) Tree plantation in vacant space of the campus shall be done and maintained;
- (ix) That, the unit shall make arrangement for the storage of husk in a closed room to avoid dust emission in the ambient air before commissioning of the unit;
- (x) That, they shall exit the flue gas a minimum height of 30m above ground level. The stack shall be provided with port hole and platform at a suitable height for collection of flue gas sample;
- (xi) Stack monitoring report and ambient air quality report shall be submitted immediately after commissioning of the plant;
- (xii) Effluent treatment plant shall be constructed to meet its final effluent to the standard prescribed by the Board;
- (xiii) Effluent test report shall be submitted within one month from the date of commissioning of the plant;
- (xiv) That, they shall abide by the provisions (whichever applicable) of the Plastic Waste Management Rules, 2016 and as amended to date and comply with the as under:
 - a) That, plastic packaging shall either be in natural shade which is without any added pigments or made using only those pigments and colorants which are in conformity with Indian Standard: IS 9833:1981 titled as "List of pigments and colorants for use in plastic in contact with foodstuffs, pharmaceuticals and drinking water", as amended from time to time;
 - b) Plastic sheet or like used for packaging, wrapping the commodity shall not be less than fifty microns in thickness;
 - c) As they are producers and shall have to comply with provisions (whichever applicable) of Rule-9 (Primary responsibility of producers, to maintain a record of details of person engaged in



use of their products etc) and Rule-13 (Registration of producer from State Pollution Control Board etc) of the Plastic Waste Management Rules, 2016;

- d) Implementation of State Govt. notification on the ban of plastic carry bags (irrespective of their size and thickness) shall be ensured;
- e) It is to be ensured that the plastic wastes are collected, segregated and channelized to registered recyclers and disposal of non-recyclable waste as per the guidelines issued from Central Pollution Control Board; and
- f) Ensure that the open burning of plastic waste does not take place.
- (xv) That, solid waste generated by them shall be segregated and stored in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins. Segregated wastes shall be handed over to authorised waste pickers or waste collectors as per the directions or notifications of the local authorities from time to time. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation as far as possible. The residual waste shall be given to the waste collectors or agencies as directed by the Local Authority;
- (xvi) That they shall ensure that the solid waste generated is not thrown, burnt or buried on streets, open public spaces outside the premises or in the drain or water bodies;
- (xvii) The unit shall have a display board near the site stating name of unit/industry with address/name of proprietor with address and ref. memo no. and date of consent with its validity period granted by the Board;
- (xviii) That, in compliance of direction of the Hon'ble supreme court and vide Board's HQ ref no.- 2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
- (xix) That, notwithstanding any thing stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under; and
- (xx) This NOC is granted subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the NOC granted, shall be revoked and legal action shall be initiated.

NOTE:

1. Bihar State Pollution Control Board reserves the option to revise or add other conditions, if necessary, for protection of Environment in general and for Pollution Control in particular;



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- 2. The present NOC should not be construed as an assurance for the grant of 'Consent-to-Operate' the proposed plant but shall be subject to compliance of all the conditions indicated above;
- 3. The NOC, granted, shall be valid for a period of 12 months from the date of issue;
- 4. Issued under the instructions of the Competent Authority.

Sd/-
 (A. K. Gupta)
 Regional Officer, Gaya

Memo No.: 705 Patna, dated: 07-6-2022
 Copy forwarded to: Sri Abhinna Kumar, S/o-Late Shardanand Singh, M/s Shivam Agro Industries, At-Chirari Bigha, P.O.-Kochasha, P.S.-Kinjer, Distt.-Arwal-804426 for information and necessary action.

(Signature)
 7-6-22
 (A. K. Gupta)
 Regional Officer, Gaya





BIHAR STATE POLLUTION CONTROL BOARD

PARIVESH BHAWAN, PLOT NO. NS-B/2, PALIPUTRA INDUSTRIAL AREA,
PATLIPUTRA, Patna - 800 010

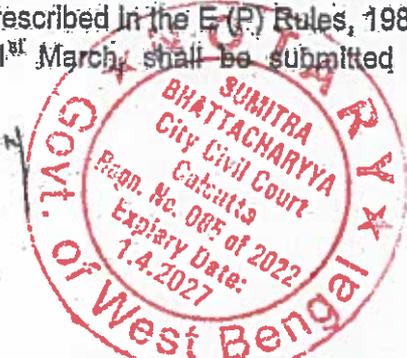
Ref. No.- 1692

Patna, dated- 29. 9.23

EMISSION CONSENT ORDER

With reference to the online application no: 8190680, dated: 20.09.2023, Previous CTE copy valid up to: 06.06.2023 and undertaking for CTO uploaded dated: 12.09.2023 of M/s Shivam Agr Industries, Sri Abhinna Kumar, S/o Late Shardanand Singh, Chirari Bigha, P.O.- Kochasha, P.S.- Kinjar, District- Arwal-804426 (Bihar) for consent under sections 21 of the Air (Prevention & Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their plant {Capacity: Par-boiled Rice- 06 MT/hour} Mauza- Kochasha, P.O.- Kochasha, P.S.- Kinjar, District- Arwal-804426 (Bihar) for the period of five years from the date of issue with the following conditions:-

- 1 That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 22, 23 and 31A of the Air (Prevention & Control of Pollution) Act, 1981 and further shall extend co-operation to the Board in performing its functions entrusted under sections 24, 25 and 26 of the Act;
- 2 That, he /they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986; provisions (whichever applicable) of the Hazardous and Other Wastes (Management & Transboundary Movement), Rules 2016; rules 4,5,7,8,10, 11,12,13,15,17 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989; and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable;
- 3 That, he/they shall monitor his/their emission(s) and the ambient air quality from representative point regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
- 4 That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable;
- 5 That, they shall submit AAQ & SMR report (including noise level) to the Board and they shall ensure that parameter should be within the prescribed limit;
- 6 That, they should provide a closed-room type enclosure for blowing & storage of rice husk. This room type enclosure shall be closed from all sides and have an access door for loading/handling of rice husk. A vent above roof level of enclosed room shall be provided and this vent should be connected to a bag-filter to arrest/filter the fine dust particles. No activity regarding blowing & storage of rice husk shall be carried out outside the said enclosure;
- 7 That, the stack height of chimney attached to husk fired boiler should be as prescribed under the E (P) Rules, 1986 and it should be equipped with adequate dust collection system. Particulate matter emission shall be as prescribed under the Rules;
- 8 That, the Environmental Statement as prescribed in the E (P) Rules, 1986 [see rule 14] for the each financial year ending the 31st March shall be submitted by the month of September every year;



- 14 -
- 9 That, in compliance of direction of the hon'ble supreme court and vide Board's HQ ref no.-2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
 - 10 That, notwithstanding any thing stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under;
 - 11 That, tree plantation in vacant space shall be done and maintained; and
 - 12 That, this CTO is granted on the basis of affidavit/undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To,

Sri Abhinna Kumar,
S/o Late Shardanand Singh,
M/s Shivam Agro Industries,
Chirari Bigha, P.O.- Kochasha,
P.S.- Kinjar,
District- Arwal-804426 (Bihar).


 (Manoranjan Kumar Singh)
 Regional Officer, Gaya

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BIHAR STATE POLLUTION CONTROL BOARD

PARIVESH BHAWAN, PLOT NO. NS-B/2, PALIPUTRA INDUSTRIAL AREA,

PATLIPUTRA, Patna - 800 010

Ref. No.- 1643

Patna, dated- 29-9-23

DISCHARGE CONSENT ORDER

With reference to the online application no: 8190680, dated: 20.09.2023, Previous CTE copy valid up to: 06.06.2023 and undertaking for CTO uploaded dated: 12.09.2023 of M/s Shivam Agro Industries, Sri Abhinna Kumar, S/o Late Shardanand Singh, Chirari Bigha, P.O.- Kochasha, P.S.- Kinjar, District- Arwal-804426 (Bihar) for consent under sections 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, he/they is/are granted consent to bring into use his/their new/altered/ existing outlet(s) for discharge of trade effluent and/or domestic sewage {Capacity: Par-boiled Rice- 06 MT/hour} Mauza- Kochasha, P.O.- Kochasha, P.S.- Kinjar, District- Arwal-804426 (Bihar) for the period of five years from the date of issue with the following conditions:-

- 1 That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 24, 31 and 33A of the Water (Prevention & Control of Pollution) Act, 1974 and further shall extend co-operation to the Board in performing its functions entrusted under sections 20, 21, 23, 30 and 32 of the Act;
- 2 That, he /they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986; provisions (whichever applicable) of the Hazardous and Other Wastes (Management & Transboundary Movement), Rules 2016, rules 4, 5, 7, 8, 10, 11, 12, 13, 15 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989; and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable;
- 3 That, he/they shall monitor his/their effluent(s) regularly and maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
- 4 That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable;
- 5 That, they shall make effort to maintain no trade effluent from unit shall be discharged outside the plant premises and Zero Liquid Discharge shall be adopted by re-using the treated effluent. Water consumption shall be reduced by adopting 3 R's (reduce, reuse and recycle) concept;
- 6 That, they shall ensure quality of treated effluent as prescribed under the Rules and analysis report shall be submitted to the Board on yearly basis;
- 7 The boiler blow down water (whatever generated) shall be soften by lime treatment and shall be used in washing/gardening purposes;
- 8 That, storm water for a unit (having plot size at least 250 square meters) shall not be allowed to mix with scrubber water, effluent and/or floor washing;
- 9 That, storm water within the battery limits of a unit shall be channelized through separate drain/pipe passing through a HDPE lined pit having holding capacity of 10 minutes (hourly average) of rainfall;
- 10 They shall comply with effluent standards as prescribed under the Rules as below:





भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Shivam Agro Industries		
Project Address:	Khata No- 03 Plot No-202, Mauza-kochahasa Vill- Kochahasa, Ps- Kinjar , Karpi		
Village:	Kochahsa	Block:	Karpi
District:	Arwal	State:	Bihar
Pin Code:			
Communication Address:	Khata No- 03 Plot No-202, Mauza-kochahasa VIII- Kochahasa, Ps- Kinjar , Karpi, Kapri, Arwal, Bihar - 804426		
Address of CGWB Regional Office :	Central Ground Water Board Mid Eastern Region, 6th & 7th Floor, Lok Nayak Jai Prakash Bhawan, Fraser Road Dak Banglow, Patna, Bihar - 800011		

1. NOC No.:	CGWA/NOC/IND/ORIG/2023/19356	2. Date of Issuance	04/10/2023				
3. Application No.:	21-4/1782/BR/IND/2023	4. Category: (GWRE 2022)	Safe				
5. Project Status:	New Project	6. NOC Type:	New				
7. Valid from:	04/10/2023	8. Valid up to:	03/10/2026				
9. Ground Water Abstraction Permitted:							
Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
80.00	24000.00						
10. Details of ground water abstraction/Dewatering structures							
Total Existing No.:0				Total Proposed No.:1			
	DW	DCB	BW	TW	MP	MPu	
Abstraction Structures	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug cum Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps							
11. Ground Water Abstraction/Restoration Charges paid (Rs.):	24000.00						
12. Environment Compensation (if applicable) paid (Rs.):	0.00						
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers			Monitoring Mechanism			
				Manual	DWLR**	DWLR With Telemetry	
**DWLR - Digital Water Level Recorder	1			0	1	0	

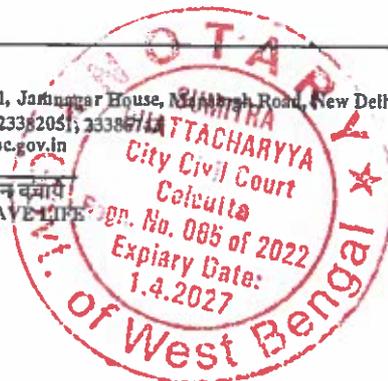
(Compliance Conditions given overleaf)

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18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386714
Website: cgwa-noc.gov.in

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...ity of this NOC shall be subject to compliance of the following conditions:

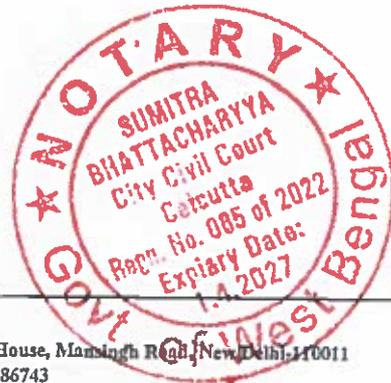
Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (calcium and arions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises falling which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Whenever the NOC is for abstraction of saline water and the existing wells (s) is/are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the firm shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/ Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



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Phone: (011) 23383561 Fax: 23382051, 23386743
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- 19 -

CENTRAL GROUND WATER AUTHORITY
Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

Receipt

(As per the MoJS guidelines dated 24.09.2020 vide SO No. 3289(E) and amendments dated 29.09.2023 vide SO No. 1509(E))
<https://cgwa-noc.gov.in>

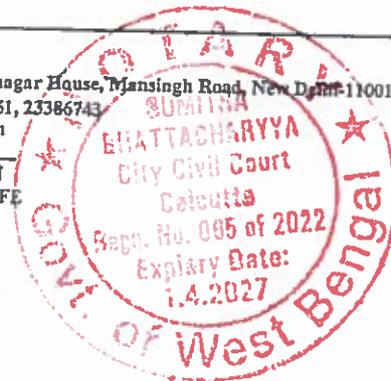
Application No.:	21-4/1782/BR/IND/2023	Date of Issuance: 04/10/2023
Name of Firm:	SHIVAM AGRO INDUSTRIES	
App Type Category:	Agro products	
Application Type:	Industrial	
PAN/GSTIN No. of Firm/Individual:	NA / NA	

S.No.	Description	Rate
1.	Application Processing Fee	10000.00
2.	Ground Water Abstraction charges	24000.00
3.	Ground Water Restoration charges	0
4.	Environmental Compensation Charges (ECRGW) (Date From to) Days-	
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
(i)	Change In User ID	Rs. 5000
(ii)	Change In firm Name	Rs. 5000
(iii)	Extension of No Objection Certificate	Rs. 5000
(iv)	Issuance of duplicate No Objection Certificate	Rs. 5000
(v)	Issuance of corrigendum to No Objection Certificate	Rs. 5000
(vi)	Any other items/correction etc.	

This is an system generated Invoice, hence, does not require ink signed.

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Term and conditions:

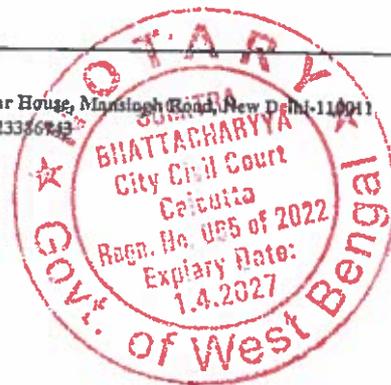
- i. All disputes are subject to Delhi Jurisdiction.
- ii. Any complaint in regard to the rates will not be entertained.

Member-Secretary
CGWA, New Delhi

CENTRAL GROUND WATER AUTHORITY

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
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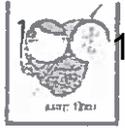
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बिहार सरकार

कार्यालय अंचल अधिकारी, करपी



109/07

ई-मेल - rtpskarpi@gmail.com

मोबाईल नं०- 8544412417

पत्रांक - 74

दिनांक...12/01/2024

प्रेषक,

अंचल अधिकारी,
करपी।

सेवा में,

अपर समाहर्ता,
अरवल।

विषय:- जाँच प्रतिवेदन प्रेषण के संबंध में।

प्रसंग:- जिला पदाधिकारी, अरवल के आदेश ज्ञापांक-1071/विधि, दिनांक-22.12.2023

महाशय,

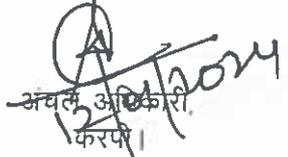
उपर्युक्त विषयक प्रसागिक पत्र के आलोक में सादर सूचित करना है कि भवदीय नेतृत्व में दिनांक-12.01.2024 को करपी प्रखण्ड के ग्राम-कोचहसा स्थित आहर एवं आहर के किनारे बने शिवम एप्रो इंडस्ट्रीज प्राइवेट लिमिटेड का जाँच माननीय राष्ट्रीय न्यायाधिकरण वेच कोलकाता के द्वारा दिए गए निदेश पर जाँच किया गया। जाँच में भवदीय द्वारा दिए गए निदेशानुसार बिदुवार जाँच प्रतिवेदन इस प्रकार है:-

- (1) राइस मिल का नजरी नक्शा संलग्न किया जा रहा है।
- (2) वर्तमान में मिल या पैक्स के द्वारा सरकारी जमीन का अतिक्रमण नहीं किया गया है।
- (3) सड़क की लंबाई 100 फीट एवं चौड़ाई 20 फीट है।
- (4) सड़क का निर्माण जिला योजना कार्यालय के आदेश ज्ञापांक-341/जि0यो0 दिनांक-25.09.2018 के द्वारा मुख्यमंत्री क्षेत्र विकास योजना अंतर्गत वित्तीय वर्ष-2018-19 में माननीय श्री सत्यदेव सिंह स0वि0स0 कुर्था के अनुशंसा पर हुआ है। छायाप्रति संलग्न।

प्रतिवेदन सादर सूचनार्थ समर्पित।

अनुलग्नक-यथोक्त।

विश्वासभाजन


अंचल अधिकारी,
करपी।



समाहरणालय, अरवल।

(जिला योजना कार्यालय)

आदेश

मुख्यमंत्री क्षेत्र विकास योजना अंतर्गत वित्तीय वर्ष 2018-19 में माननीय श्री गत्यदेव सिंह स0वि0स0, कृथा द्वारा प्राप्त अनुशंरा के आलोक में कार्यपालक अभियंता, स्थानीय क्षेत्र अभियंत्रण समूहन, अरवल के पत्राक 957 दिनांक 15.09.2018 के द्वारा निम्नलिखित योजना का प्राक्कलन प्रशासनिक स्वीकृति हेतु सन्निहित किया गया है जिसपर प्रशासनिक स्वीकृति प्रदान की जाती है। कार्यपालक अभियंता, स्थानीय क्षेत्र अभियंत्रण समूहन, कार्य प्रमडल, अरवल को निदेश दिया जाता है कि योजना में नियमानुकूल राशि विमुक्त करेगे।

योजनाओं का कार्यान्वयन योजनाएं एवं विकास विभाग के मार्गदर्शिका/सकल्य एव चित विभाग के समय-समय पर निर्गत आदेश एव अनुदेश के आलोक में कार्यपालक अभियंता, स्थानीय क्षेत्र अभियंत्रण समूहन, अरवल द्वारा निविदा/विभागीय रूप से कराया जाएगा।

क्र०	योजना का नाम	प्रशासनिक स्वीकृति की राशि (लाख में)	कार्य समाप्त करने की अवधि
1	करपी प्रखंड के पंचायत कोचहारा के ग्राम कोचहारा में करपी इमामगज मैन रोड से पैक्स गोदाम तक ईट सोलिंग एव पीसीसी निर्माण कार्य।	4.010	
2	करपी प्रखंड के ग्राम मला वाजितपुर, पंचायत कोचहारा में मला वाला मुख्य गली से नुएआलम शिक्षक के घर होते हुए पीसीसी।	5.025	
3	करपी प्रखंड के ग्राम, नखमिलपुर में श्री प्रभात सिंह के मकान से स्कूल तक नाली निर्माण।	5.009	
4	करपी प्रखंड के पंचायत कोचहारा में दिपु कर्क सदस्य के घर से नदु के दलान तक नाली का निर्माण।	5.018	
5	करपी प्रखंड के पंचायत कोचहारा के ग्राम अगरी हिमालयम स्कूल से लेकर कॉलेज वाली गली में पीसीसी निर्माण।	4.035	03 माह
6	करपी प्रखंड के ग्राम सोहरा, पंचायत गिजर में सामुदायिक भवन निर्माण। (खाता-100 प्लॉट-253)	7.167	
7	करपी प्रखंड के ग्राम राग विहार पंचायत पिजगगा में सामुदायिक भवन निर्माण। (खाता-70, प्लॉट-259)	7.195	
8	करपी प्रखंड के ग्राम भगवतीपुर विधला टीला पंचायत-अनुआ में ट्रांसफॉर्मर से तलाय वायर के घर तक पीसीसी।	3.066	
	कुल	40.525	

यातीरा लाख बावन हजार पाँच सौ रू० मात्र।

योजना कार्यान्वयन की शर्तें:-

1. योजना पूर्ण होने पर संबंधित विभाग को योजना रख-रखाव हेतु 15 दिनों के अन्दर एजेसी द्वारा हस्तगत करायेंगे।
2. योजना का कार्य प्रारम्भ करने से पहले कार्यपालक अभियंता, स्थानीय क्षेत्र अभियंत्रण समूहन, अरवल मुनिश्चित हो लेंगे कि किसी अन्य मद से योजना स्वीकृत अथवा क्रियान्वित ता नहीं है।
3. योजना का कार्यान्वयन निर्धारित समय सीमा के अन्दर प्राक्कलन में विनिर्दिष्ट विशिष्टों के अनुरूप पूर्ण कराया जाय। निर्धारित समय के अन्दर योजनाओं को पूर्ण करने की पूरी जिम्मेवारी अभियंत्रण सभाग की होगी।
4. उक्त योजना को संबंधित माननीय विधान मडल सदस्य से शिक्कानुसृत एव उदघाटन कराना भी सुनिश्चित करेगे।
5. योजना का कार्यान्वयन पूर्ण रूपेण पी०डब्लू०डी० कोड के अनुसार नियमानुकूल करायेंगे।
6. कार्य स्थल पर योजना निरीक्षण पजी सवेदक द्वारा संधारित करना अनिवार्य होगा।



7. उन्नति प्रमाण पत्र एव योजना से संबंधित वित्तीय एवं भौतिक प्रगति प्रतिवेदन प्रत्येक माह की 2 री को जिला योजना कार्यालय, अरवल में उपलब्ध कराया जाएगा।
8. कार्यालय पर मुख्यमंत्री क्षेत्र विकास योजना अंतर्गत योजना का नाम/प्राक्कलित राशि/कार्य शुभ होने की तिथि/कार्य को अनुसूचित करने वाले विधान मंडल सदस्य के नाम के साथ एक पट्टिका (पत्थर) स्थायी रूप से लगाई जानी चाहिए।
9. कार्यकारी एजेंसी योजना का फोटोग्राफी प्रथम/द्वितीय एवं अंतिम स्तर का एक-एक प्रति जिला कार्यालय को अनिवार्य रूप से उपलब्ध करायेगा ताकि वेबसाइट पर लोड किया जाय।
10. योजना कार्य रैयती भूमि पर नहीं किया जायेगा।
11. योजना का निर्माण कार्य संलग्न प्रतिवेदन के आलोक में कराया जायेगा।

प्रधान लिपि
25/9/18

341
25-9-18
जिला योजना पदाधिकारी
अरवल।

ज्ञापाक 341/जि0यो0 अरवल दिनांक 25/9/2018

- प्रतिलिपि - माननीय श्री जयदेव सिंह, स0वि0स0, कुर्था को सादर सूचनाएं प्रेषित।
- प्रतिलिपि - सम्युक्त निदेशक, योजना एवं विकास विभाग, विहार, पटना को सादर सूचनाएं प्रेषित।
- प्रतिलिपि - क्षेत्रीय योजना पदाधिकारी, मगध प्रमंडल, गया को सादर सूचनाएं प्रेषित।
- प्रतिलिपि - अधीक्षण अभियंता, स्थानीय क्षेत्र अभियंत्रण संगठन, कार्य अंचल, गया को सादर सूचनाएं प्रेषित।
- प्रतिलिपि - कार्यालय अभियंता, स्था0 क्षेत्र अभि0 संगठन, कार्य प्रमंडल, अरवल को सूचनाएं एवं आवश्यक कार्रवाई हेतु प्रेषित।
- प्रतिलिपि - संबंधित प्रखंड विकास पदाधिकारी को सूचनाएं प्रेषित।
- प्रतिलिपि - अनुमंडल पदाधिकारी, अरवल को सूचनाएं प्रेषित।
- प्रतिलिपि - अंचल अधिकारी, करपी को सूचनाएं एवं अनुरोध है कि उक्त योजनाओं के लिए स्थल उपलब्ध कराना सुनिश्चित करेंगे।
- प्रतिलिपि - कम्प्युटर ऑपरेटर, जिला योजना कार्यालय, अरवल को डाटा अपलोड करने हेतु अनुमति सूचनाएं प्रेषित।

प्रधान लिपि
25/9/18

341
25-9-18
जिला योजना पदाधिकारी
अरवल।



कोचदासा राईस मील

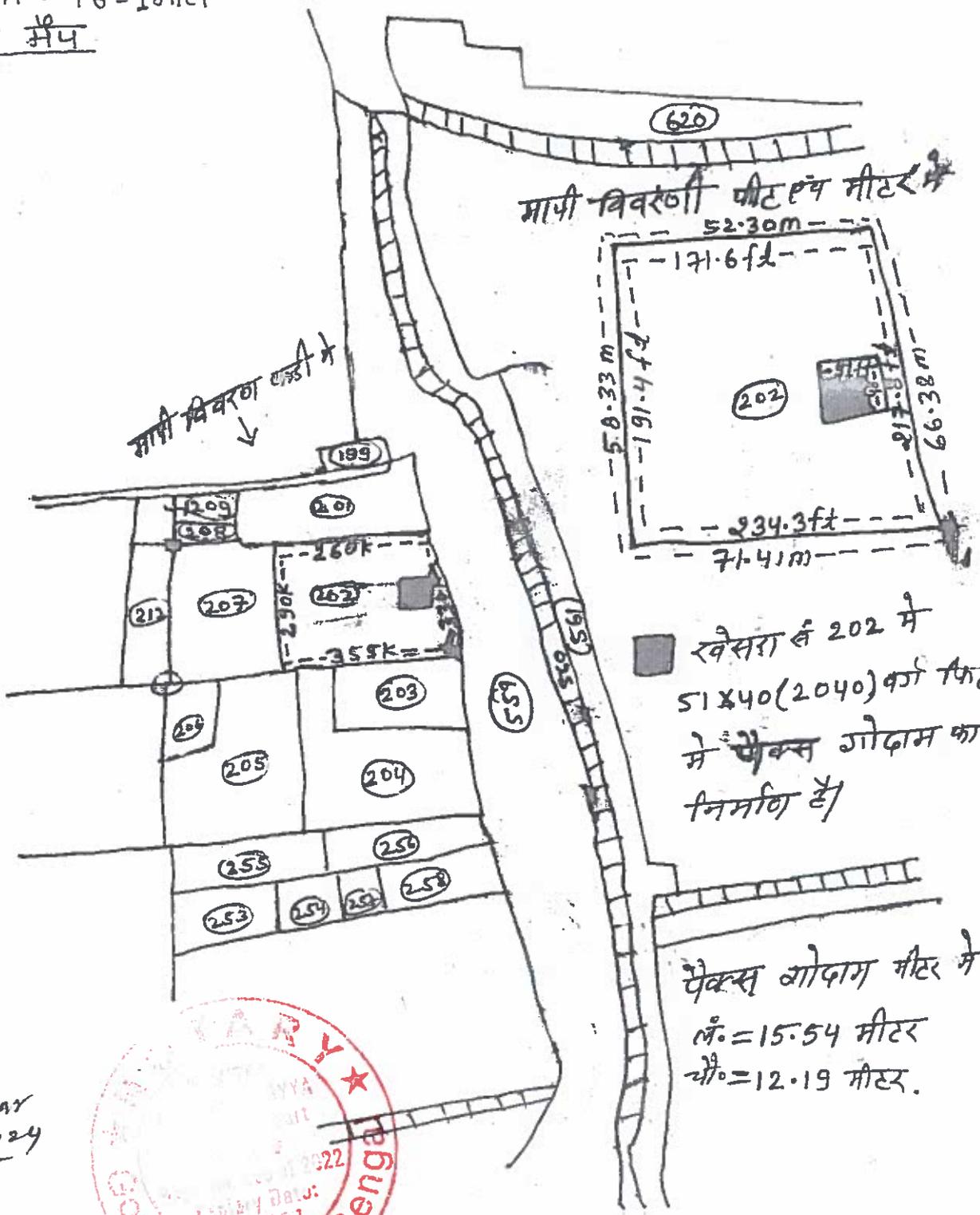
- 24 -

1127



मौजा - कोचदासा
 थाना न० - 59
 परगना - इकिल
 अंचल - करपी
 जिला - अरवल
 पैमाना - 16" = 1 मील
स्केच मैप

खाना	रकबा	रकबा
03	२०२	१३५०



■ रकबा लं 202 में
 51x40 (2040) वर्ग फिट
 में पेंक्स गोदाम का
 निर्माण है।

पेंक्स गोदाम मीटर में
 लं. = 15.54 मीटर
 चौ. = 12.19 मीटर.

Satyadeo/cumar
 12/01/2024
 अंचल अभिग
 करपी





स्पीड पोस्ट/ई-मेल द्वारा

बिहार राज्य प्रदूषण नियंत्रण पर्वद

परिवेश भवन, एन.एस.बी.-2, पाटलिपुत्र औद्योगिक क्षेत्र,

पो- सदाकत आश्रम, पाटलिपुत्र, पटना-800010

ई-मेल- msbspcb-bih@gov.in वेबसाइट- <http://bspcb.bihar.gov.in>

पत्रांक: P/Legal01- 52/2023 2857

पटना, दिनांक: 18.12.23

प्रेषक,

एस. चन्द्रशेखर, भा.व.से.
सदस्य-सचिव।

Most urgent
Hon'ble
NGT matter

सेवा में,

1. जिलाधिकारी,
अरवल।

ई-मेल- dm-arwal.bih@nic.in

2. कार्यपालक अभियंता,
कार्यपालक अभियंता का कार्यालय।
जल संसाधन विभाग,
जिला- अरवल।

विषय: माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकता में दायर O.A. No. 178/2023/EZ, संजय कुमार बनाम् बिहार सरकार एवं अन्य के मामले में पारित आदेश दिनांक- 06.12.2023 के अनुपालन के संबंध में।

प्रसंग: अरवल जिले के ग्राम+पोस्ट- कोचाहासा अवस्थित जल निकाय (जलाशय) के प्रदूषण एवं अतिक्रमण के संबंध में।

महाशय,

उपर्युक्त प्रसंगाधीन विषय के संबंध में सादर सूचित करना है कि विषयांकित मामला अरवल जिलान्तर्गत ग्राम- कोचाहासा ब्लॉक अवस्थित जल निकाय (जलाशय) में मेसर्स शिवम एग्रो इंडस्ट्रीज के द्वारा untreated waste गिराये जाने तथा इस जलाशय का भू-माफिया के द्वारा अतिक्रमण किये जाने पर रोक लगाने हेतु माननीय अधिकरण से प्रार्थना किया गया था।

प्रासंगिक मामले की सुनवाई के दौरान माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकता के द्वारा दिनांक- 06.12.2023 को आदेश पारित करते हुए मूल आवेदन में लगाये गये आरोपों पर तथ्यात्मक जाँच करने हेतु निम्नलिखित सदस्यों की एक समिति का गठन किया गया है:-

- वरीय वैज्ञानिक, बिहार राज्य प्रदूषण नियंत्रण पर्वद।
- जिलाधिकारी, अरवल या उनके प्रतिनिधि जो ए० डी० एम० के पद के नीचे नहीं हो।
- जल संसाधन विभाग, के जिला स्तर के प्रतिनिधि।



उक्त समिति के सदस्य प्रभावित स्थल का दौरा कर मूल आवेदन में लगाये गये आरोपों की जाँच करेगी और 3 सप्ताह के भीतर अपनी रिपोर्ट प्रस्तुत करेगी।

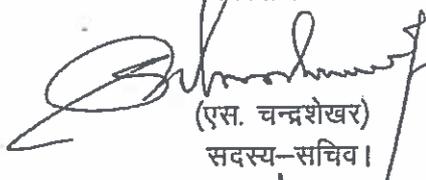
ज्ञातव्य है कि विषयांकित मामले में माननीय अधिकरण के द्वारा जिलाधिकारी, अरवल को नोडल अधिकारी नामित करते हुए Logistic purpose एवं प्रतिशपथ पत्र दाखिल करने का निर्देश दिया है। साथ ही यदि उलंघन पाया जाता है तो समिति जुर्माना के साथ-साथ पर्यावरणीय मुआवजा लगायेगी तथा उपचारात्मक कार्रवाई भी करेगी।

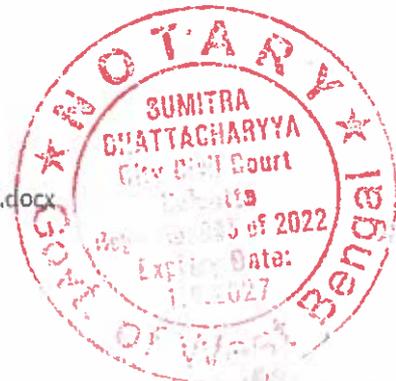
माननीय अधिकरण द्वारा विषयांकित मामले की सुनवाई हेतु दिनांक- 19.01.2024 को सूचीबद्ध किया गया है।

इस संदर्भ में पर्षद की ओर से श्री अरुण कुमार, पर्षद विश्लेषक (मोबाईल नं०- 9771023486, ई-मेल- bspcb.arun@gmail.com) को वरीय वैज्ञानिक के रूप में नामित किया जाता है।

अतः अनुरोध है कि माननीय राष्ट्रीय हरित अधिकरण के द्वारा प्रासंगिक वाद में पारित आदेश दिनांक- 06.12.2023 के अनुपालनार्थ अग्रतर कार्रवाई करना चाहेंगे।

कृपया इसे सर्वोच्च प्राथमिकता देंगे।

विश्वासभाजन

 (एस. चन्द्रशेखर)
 सदस्य-सचिव।
 18/12/23



समाहरणालय, अरवल

जिला विधि शाखा



वर्षा सिंह, भा0प्र0से0

जिला पदाधिकारी, अरवल

☎ : 06337-228994(O)

: 06337-228985(R)

: 91-9473191476

Fax No. : 06337-228988

E-mail : dm.arwal.bih@nic.in

--: आदेश :-

श्री संजय कुमार, पिता-संत कुमार, ग्राम+पो0-कोचहासा, जिला-अरवल द्वारा माननीय राष्ट्रीय न्यायाधिकरण, बेंच कोलकता से समक्ष O.A No.-178/2023/EZ (I.A No.66/2023/EZ) संजय कुमार बनाम विहार राज्य सरकार एवं अन्य दायर किया गया है। उक्त वाद में सुनवाई उपरांत दिनांक-06.12.2023 को आदेश पारित किया गया है कि अरवल जिलान्तर्गत करपी प्रखण्ड के ग्राम-कोचहासा स्थित जलाशय का खेसरा सं0-559 है एवं नहर खेसरा सं0-202 के निकट है, जिसपर अवैध रूप से सड़क का निर्माण किया गया है एवं शिवम एग्री इंडस्ट्रीज प्राइवेट लिमिटेड जो कि एक कृषि एवं संलग्न गतिविधियों की कंपनी है के द्वारा बिना Proper treatment के ही प्रवाह किया जा रहा है, जिससे जलाशय का ecosystem एवं ग्रामीण समाज के स्वास्थ्य पर प्रभाव पड़ रहा है।

आरोपों की जाँच हेतु माननीय न्यायाधीकरण द्वारा एक समिति गठित की गई है, जिसमें सदस्य निम्नवत् हैं :-

1. वरीय वैज्ञानिक, बिहार राज्य प्रदूषण नियंत्रण समिति, पटना।
2. जिला पदाधिकारी, अरवल या जिला पदाधिकारी द्वारा मनोनित अपर समाहर्ता से अन्यून पदाधिकारी।
3. सिंचाई विभाग के जिला प्रतिनिधि।

अतः उपरोक्त परिप्रेक्ष्य में अपर समाहर्ता, अरवल को अधोहस्ताक्षरी के प्रतिनिधि के रूप में प्रतिनियुक्त करते हुए निदेश दिया जाता है कि समिति के अन्य सदस्यों से समन्वय स्थापित कर न्यायाधिकरण द्वारा दिनांक 06.12.2023 को पारित आदेश के आलोक में एक सप्ताह के अंदर संयुक्त जाँच प्रतिवेदन उपलब्ध कराना सुनिश्चित करें।

माननीय न्यायाधिकरण बेंच, कोलकता द्वारा पारित आदेश की प्रति संलग्न किया जाता है।

8/21/12/2023
जिला पदाधिकारी,
अरवल।

ज्ञापांक 1071 /विधि अरवल, दिनांक- 22/12/2023

प्रतिलिपि :- अपर समाहर्ता, अरवल को सूचनार्थ एवं अनुपालनार्थ प्रेषित।

प्रतिलिपि :- वरीय वैज्ञानिक, विहार राज्य प्रदूषण नियंत्रण परिषद, पटना/कार्यपालक अभियंता, सिंचाई प्रमण्डल, अरवल को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

प्रतिलिपि:- अनुमंडल पदाधिकारी, अरवल/अंचल अधिकारी, करपी को सूचनार्थ प्रेषित। निदेशित किया जाता है कि समिति के स्थल जाँच समय सभी आवश्यक दस्तावेजों/सरकारी राजस्व कागजात के साथ उपस्थित रहना सुनिश्चित करेंगे।

8/21/12/2023
जिला पदाधिकारी,
अरवल।

